[Shr1 Manubhai Kotadia]

- (b) Review by Government on the working of the Centre. [Placed in Library See No LT-1677/91]
 - (III) (a) Twenty-fourth Annual Report of the seamen's Provident Fund Organisation, Bombay, for the year 1989-90
 - (b) Annual Accounts of the Seamen's Provident Fund Organisation, Bombay, for the year 1989-90 and and the Auditor's Report thereon
 - (c) Review by Government on the working of the Organisation.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library See No LT-1988/91]

- I. Report and Accounts (1989-90) of the IBP Co. Ltd, Calcutta and related papers.
- II Report and Accounts (1989-90)
 of the Biecco Lawrie Limited,
 Calcutta and related papers.
- III Report and Accounts (1989-90) of the Gas Authority of India Lim'ted, New Delhi and related papers.
- IV. Report and Accounts (1989-90) of the Oil India Limited, Dibrugarh and related papers
- V. Report and Accounts (1989-90) of the Lubrizol India Limited, Bomb_{ay} and related papers.
- VI Report and Accounts (1989-90) of the Cochin Refinaries Limited, Ambalamugal (Karala), and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR SANJAY SINGH): Madam on behalf of SHRI SATYA PRAKASH MALAVIYA I lay on the tables a copy each (in English and Mindi) of the following papers under

- sub-stction (1) of section 619 of the Companies Act, 1956:—
 - (1) (a) Eighty-second Annual Report and Accounts of the IBP Co. Limited, Calcutta for, the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Company [Placed in Library See No LT-2004/91]
 - (ii) (a) Annual Report and Accounts of the Biecco Lawrie Limited, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
 - (b) Review by Government on the working of the Company [Placed in Library See No LT 2003/91]
 - (ii) (a) Annual Report and Accounts of the Gas Authority of India Limited, New Delhi, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptrollerand Auditor General of India thereon.
 - (b) Review by Government on the working of the Company [Placed in Library See No LT-2006/91]
 - (iv) (a) Annual Report and Accounts of the Oil Ind'a Limited, Dibrugarh, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Company. [Placed in Library See No. LT-2007/91]

- (v) (a) Twenty-fourth Annual Report and Accounts of the Lubrizol India Limited, Bombay, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India there on.
- (b) Review by Government on the working of the Company [Placed in Library See No. LT 1992A/91]
- (vi) (a) Twenty-eighth Annual Report and Accounts of the Cochin Refineries Limited, Ambalamugal (Kerala), for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon
- (b) Review by Government on the working of the Company. [Placed in Library See No LT 2005/91]

Notifications of the Ministry of Petroleum and Chemicals Department of Petroleum and Natural Gas

- DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals (Department of Petroleum & Natural Gas), under subsection (6) of section 3 of the Essential Commodities Act, 1955.—
 - (1) S O No 791(E) dated the 15th October, 1990 publishing the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1990
 - (2) SO. No. 792(E) dated the 15th October, 1990, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1990.
 - (3) S O. No 793(E) dated the 15th October, 1990, publishing the Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1990.
- (4) S O No 794(E) dated the 15th October, 1999 publishing the Paraffin Wax (Supply, Distribution

- and Price Fixation) Amendment Order, 1990.
- (5) S O No 795(E) dated the 15th October, 1990, publishing the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1990

[Placed in Library. See No. LT-2002/91]

Statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each.

- DR SANJAY SINGH: Madam, I also lay on the Table a copy each (in English and Hindi) of the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the Session shown against each:—
- (1) Statement No XXIV—Hundred and Twenty-first Session, 1982.
- (2) Statement No XX—Hundred and Twenty-seven Session, 1983.
- (3) Statement No XXVI—Hundred and Twenty-eighth Session, 1983.
- (4) Statement No XXIII—Hundred and Twenty-ninth Session, 1984.
- (5) Statement No XXIX—Hundred and Thirty-fifth Session, 1985.
 - (6) Statement No XXIII—Hundred and Thirty-seventh Session, 1986.
 - (7) Statement No XXVI—Hundred and Thirty-ninth Session 1986.
 - (8) Statement No XXVII—Hundred and Fortieth Session, 1986
 - (9) Statement No XXV—Hundred and Forty-first Session, 1987
 - (10) Statement No XXIV—Hundred and Forty-second Session, 1987.
- (11) Statement No. XXII—Hundred and Forty-third Session, 1987
- (12) Statement No. XXI—Hundred and Forty-fourth Session, 1987.
- (13) Statement No. XVIII—Hundred and Forty-fifth Session, 1998.